

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Misc. Application No. 86303 of 2019
(On behalf of Appellant)

In

Excise Appeal No. 89306 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0181/2018-19 dated 16.07.2018 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

Commissioner of CGST, Kolhapur
Vasant Plaza, Commercial Complex,
Rajaram Road, Bagal Chowk,
Kolhapur – 416 001

.....Appellant

VERSUS

M/s Pad. Krantiveer Dr. Nagnathanna
Nayakwadi Hutatma Kisan Ahir SSK Ltd.
Tal. Walwa, Dist. - Sangli,
Maharashtra – 416 313

.....Respondent

APPERANCE:

Shri N.N. Prabhudesai, Suptd., Authorised Representative for the Appellant
Shri V.B. Gaikward, Advocate for the Respondent

WITH

Excise Appeal No. 88787 of 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0181/2018-19 dated 16.07.2018 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

M/s Pad. Krantiveer Dr. Nagnathanna
Nayakwadi Hutatma Kisan Ahir SSK Ltd.
Tal. Walwa, Dist. - Sangli,
Maharashtra – 416 313

.....Appellant

VERSUS

Commissioner of CGST, Kolhapur
Vasant Plaza, Commercial Complex,
Rajaram Road, Bagal Chowk,
Kolhapur – 416 001

.....Respondent

APPEARANCE:

Shri V.B. Gaikward, Advocate for the Appellant
Shri N.N. Prabhudesai, Suptd. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87255-87256/2019

Date of Hearing: 05.12.2019

Date of Decision: 05.12.2019

Both the appeals being connected to each other are taken up together for hearing today.

2. Learned Authorised Representative for the Department submits that withdrawal application have been filed in conformity to the no-litigation policy of the Government of India, since the amount in dispute is less than Rs. 50,00,000/- in the present appeal.

3. Learned Advocate for the appellant, in filing copy the discharge certificate issued by the Department confirming acceptance of appellant's application for settlement of its duty demand under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", also intends to withdraw the appeal listed at Sr. No. 4 of the cause-list.

4. Having regard to the submissions made by both sides in both the appeals, which are also accepted by the adversaries therein, both the appeals are dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad